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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

19th July 1985

NOTIFICATION
(INCOME-TAX)

No. 6330 (F.No. 197/171/84-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arya Vaidya Sala, Kottakkal (Kerala)" for the purpose of the said section for the period covered by the assessment years 1986-87 to 1988-89.



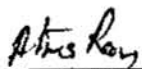
(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Managing Trustee, Arya Vaidya Sala, Kottakkal (Kerala).
2. The Commissioner of Income-tax, Cochin, with ref. to his letter No. 18-A-Tech. 7/82-83, dated 18.2.85.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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(ATMA RAM)
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